

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.435**  
**CP/31/ND/2024**

**IN THE MATTER OF:**

Chavi Tolani	...	Applicant
Versus		
Kamalasha Exports Private Limited		Respondent
	...	

**under Section 241-242**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Mr Rahul Gupta, Adv
For the Respondent	: CS Shivam Rastogi, CS Shivam Grover, Adv. Kushil Mittal, for R-1 to 3

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. This tribunal vide order dated 12.03.2024, directed the Respondent to file reply within two weeks. It is seen from the records that the reply is not available on the DMS portal. Let steps be taken to cure the defects, if any and take necessary steps to upload the same on the DMS portal of this Tribunal. List the matter on **04.06.2024**.

In the meantime, interim order granted on **12.03.2024** shall continue until further orders.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**